



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Court-Fees (Goa Amendment) Bill, 2021

(Bill No. 19 of 2021)

(As Passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
JULY, 2021

The Court-Fees (Goa Amendment) Bill, 2021

(Bill No. 19 of 2021)

A

BILL

further to amend the Court-Fees Act, 1870 (7 of 1870), as in force in the State of Goa.

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Court-Fees (Goa Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of Schedule IIA.— In the Court-Fees Act, 1870 (7 of 1870), as in force in the State of Goa, in Schedule II A for article 1, the following article shall be substituted, namely:—

1. Application or petition	(a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates to exclusively to those dealings;	Five rupees
	or when presented to any officer of land revenue by any person holding	Five rupees

temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement;

Five rupees.

or when presented to any Municipal Council/Commissioner under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement;

Five rupees.

or when presented to any Civil Court other than a principal Civil Court of original jurisdiction or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees;

Five rupees.

or when presented to any Civil, Criminal or Revenue Court or to any Board or Executive Officer for the purpose of obtaining a copy or translation of any judgement, decree or order passed by such Court, Board or Officer or of any

other document on record in such Court or office.

(b) When containing a complaint or charge of any offence other than an offence for which police officers may, under the Criminal Procedure Code arrest without warrant and presented to any Criminal Court;

Five rupees.

or when presented to a Civil, Criminal or Revenue Court or to a Collector, or any revenue officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act;

Five rupees.

or to deposit in Court, revenue or rent;

Five rupees.

or for determination by a Court of the amount of compensation to be paid by landlord to his tenant.

Five rupees.

(c) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive

Thirty rupees.

administration of a division and not otherwise provided by this Act.

- | | |
|--|-------------------------------|
| (d) When presented to any competent authority for the purpose of obtaining a certificate of domicile. | Twenty rupees. |
| (e) When presented to the High Court,— | Two hundred and fifty rupees. |
| (i) for direction, order or writ under article 226 of the Constitution of India for the enforcement of any of the fundamental rights conferred by Part III of the Constitution of India or for the exercise of its jurisdiction under article 227 thereof. | |
| (ii) in any other case not otherwise provided for by this Act. | Three hundred rupees. |
-